

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

(IB)-50(PB)/2018

IN THE MATTER OF:

State Bank of India
Vs. APPLICANT / PETITIONER
Asian Colour Coated Ispat Ltd. RESPONDENT

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Coram:

Order delivered on 06.02.2018

VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)

S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the APPLICANT :-

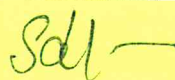
For the RESPONDENT :-

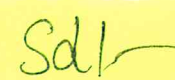
ORDER

Learned Counsel for the petitioner Bank represents that as per the directions issued by the Hon'ble High Court of Delhi, the same is required to be settled of the entire liabilities by the Company, for which, two weeks time has been granted by the Hon'ble High Court of Delhi and hence requests that the matter be posted after 15.2.2018.

In view of the said representation, the matter is posted for hearing on 26.2.2018.

List on 26.2.2018.


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)


(VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit